

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 15th day of March, 2001

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C

Orginal Application No. 219 of 2000

Anand Kumar S/o Late Raghunath Prasad
(Senior S.D.E) A/t (SW) R/o House No. K-57,
Nava Pura, Varanasi.

.....Applicant

Counsel for the applicant:- Sri V.K. Srivastava

V E R S U S

1. Union of India through its Secretary,
M/o Telecommunication, New Delhi
2. Director of Telecommunication, Sadar Bazar,
Technical & Development, New Delhi.
3. Chief General Manager T&D Circle , Jabalpur.
4. Assistant General Manager (Administration)
T&D Circle, Jabalpur.
5. Director, Telecommunication, Lucknow.

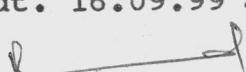
.....Respondents

Counsel for the respondents :- Sri S.C. Mishra

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C)

By this application under section 19 of
the Central Administrative Tribunal's Act, 1985,
applicant has prayed for quashing of the order dt.
26.02.96 , order dt. 16.09.99 and order dt.20.01.00.



on compassionate ground is based on death of his father Raghunath Prasad who died on 30.05.94. The facts found by the authorities are that the family is getting Rs. 4200/- as family pension after revision of the family pension by Vth Pay Comission. Family is receiving Rs. 4391/- as rent from the houses. Family has also plots in several towns in U.P, the value of which is more than 3 lacs. Family has got the terminal benefit of Rs. 2,69,696/-. In the circumstances, in my openion, the claim has been rightly rejected. The purpose of appointment on campassionate ground is to help such families which are rendered breadless on account of sudden death of the employee.

3. Learned counsel for the applicant further relied on the judgement of Hon'ble Supreme Court in Balbir Kaur & Anr. Vs. Steel Authority Of India Ltd. & others (2000) (3) U.P.L.B.E.C, 2055 and has submitted that the terminal benefit can not be taken in-to account for determining whether the family is entitled or not for appointment on compassionate ground. Even if the amount of Rs. 2,69,696/- ~~excluding other prospects and income~~ ~~other expenses~~ ~~is~~ sufficient ~~amount~~ to keep the family servives.

The judgement relied on by learned counsel for the applicant is not help-full in the present case. The orders ~~doe~~ not suffer from any error of law. The O.A is dismissed.

4. There will be no order as to costs.


Vice-Chairman

/Anand/